

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting of NC-V meeting due for 20.08.2009 but actually held on 01.09.2009

The Meeting No. 21/AM10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 20.08.2009 but actually held on 01.09.2009 in Room No. 108 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

| Sl. No | Name of the representatives & their designation | Department |
|--------|---|----------------|
| 1. | Sh. Shaish Kumar, Industrial Advisor | DIPP |
| 2. | Sh. R.A.Lal, Dy.Director, | R.O, TC, Noida |
| 3. | Sh. Ashok Kumar Arora, Dy.DGFT | DGFT |
| 4. | Sh. Kuldeep Singh, Asstt. Director | MSME |
| 5. | Sh. Pradip Kumar, F.T.D.O | DGFT |

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(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER : 21/84-ALC3/2009 **MEETING DATE** : 20.08.2009

Online agenda cases

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| 1 | Case No.:3/17/84-ALC3/2009 | Party Name:J.D.Jones & Co. Pvt. LIMITED, | Meet No/Date:21/84-ALC3/2009 20.08.2009 | Status: Withdrawn |
| | HQ File :01/84/050/00053/AM10/ | RLA File :06/24/040/00049/AM10/ | Lic.No/Date:0210128044 22.06.2009 | |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered by NC and approved in its meeting held on 06.08.2009. Hence, it was decided to withdraw this case from agenda. | | | |

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| 2 | Case No.:4/17/84-ALC3/2009 | Party Name:SUPER TANNERY LIMITED, | Meet No/Date:21/84-ALC3/2009 20.08.2009 | Status: Approved |
| | HQ File :01/84/050/00072/AM10/ | RLA File :06/24/040/00011/AM10/ | Lic.No/Date:0610015931 17.07.2009 | |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the inputs strictly as per SION, G-13. Sheet for making insole may be allowed @ 0.050 Sq mtrs./Pair. Nail/Tacks may be allowed @ 15 gms/Pair. Shoe-Lace may be allowed on net to net basis with accountability clause. Thermoplastic cent may be allowed @ 11 Grms/Pair. Steel Toe Caps may be allowed on net to net basis with accountability clause. The R.A shall be advised to take necessary action subject to compliance of other usual conditions. | | | |

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| 3 | Case No.:1/21/84-ALC3/2009 | Party Name:ROY INTERNATIONAL | Meet No/Date:21/84-ALC3/2009 20.08.2009 | Status: Approved |
| | HQ File :01/84/050/00088/AM10/ | RLA File :10/24/040/00042/AM10/ | Lic.No/Date:1010034831 10.08.2009 | |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with representatives of technical authorities present in the meeting decided to | | | |

allow the item of import with 1% wastage i.e as applied by the firm.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| 4 | Case No.:2/21/84-ALC3/2009 | Party Name:ROY INTERNATIONAL | Meet No/Date:21/84-ALC3/2009 20.08.2009 | Status: Approved |
| | HQ File :01/84/050/00089/AM10/ | RLA File :10/24/040/00038/AM10/ | Lic.No/Date:1010034832 10.08.2009 | |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the item of import with 1% wastage i.e as applied by the firm. | | | |
| | The R.A shall be advised to take necessary action subject to compliance of other usual conditions. | | | |

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| 5 | Case No.:3/21/84-ALC3/2009 | Party Name:ROY INTERNATIONAL | Meet No/Date:21/84-ALC3/2009 20.08.2009 | Status: Approved |
| | HQ File :01/84/050/00090/AM10/ | RLA File :10/24/040/00040/AM10/ | Lic.No/Date:1010034833 10.08.2009 | |
| | Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the item of import with 1% wastage i.e as applied by the firm. | | | |
| | The R.A shall be advised to take necessary action subject to compliance of other usual conditions. | | | |

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| 6 | Case No.:4/21/84-ALC3/2009 | Party Name:MADURA COATS PRIVATE LIMITED, | Meet No/Date:21/84-ALC3/2009 20.08.2009 | Status: Approved |
| | HQ File :01/84/050/00091/AM10/ | RLA File :35/24/040/00012/AM10/ | Lic.No/Date:3510027439 10.08.2009 | |
| | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with representatives of technical authorities present in the meeting decided to allow the item of import with 1% wastage i.e firm have to account for 7729.63 Kgs in the export item. In the description of export item, the word Sweing may be amended to read as Sewing.</p> <p>The R.A shall be advised to take necessary action subject to compliance of other usual conditions.</p> | | | |

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| 7 | Case No.:5/21/84-ALC3/2009 | Party Name:GULA TI EXPORT HOUSE | Meet No/Date:21/84-ALC3/2009 20.08.2009 | Status: Deferred |
| | HQ File :01/84/050/00092/AM10/ | RLA File :05/23/040/00010/AM10/ | Lic.No/Date:0510247543 11.08.2009 | Defer Date: 24.09.2009 |
| | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 24.09.2009.</p> | | | |

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| 8 | Case No.:6/21/84-ALC3/2009 | Party Name:CHELSEA MILLS | Meet No/Date:21/84-ALC3/2009 20.08.2009 | Status: Deferred |
| | HQ File :01/84/050/00093/AM10/ | RLA File :05/23/040/00002/AM10/ | Lic.No/Date:0510247544 11.08.2009 | Defer Date: 24.09.2009 |
| | <p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 24.09.2009.</p> | | | |

Manually generated agenda cases

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| Case No. 343 | M/s William Goodacre & Sons India Pvt. Ltd., Alleppey |
| NC21/10 dt. 20.08.2009 | F.NO.1/84/162/203/AM10-DES-V |
| Ratification of input output norms in respect of Advance Authorization No.1010023822 dt. 30.06.2006 – under Para 4.7 of HBP (Vol1) 2004-2009. | |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the similar unit of another firm by allowing 3% wastage. Weight of Plastisole should match in the export and import item. A copy of report is attached for ready reference.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 344 | M/s SAS International, Chennai |
| NC21/10 dt. 20.08.2009 | F.NO.1/84/162/205/AM10-DES-V |
| Ratification of input output norms in respect of Annual Advance Authorization No. 0410095977 dt. 21.05.2008 – under Para 4.7 of HBP (Vol1) 2004-2009. | |

Decision: The Committee considered the case as per agenda and after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the input output norms in this case as under: -

| S.No | Export item | Import item | Quantity allowed |
|------|---|---|---------------------|
| 1 | 25% Silk, 25% Cashmere, 50% Linen Blended shawls/Scarves/Mufflers | Mulberry Silk waste combed | With 15.5% wastage. |
| | | Scoured Fine Animal hair (dehaired cashmere) | With 5% wastage. |
| | | Flax Yarn | With 5% wastage. |
| 2 | 25% Silk, 25% Wool, 50% Linen Blended shawls/Scarves/Mufflers | Mulberry Silk waste combed | With 15.5% wastage. |
| | | Wool Top | With 5% wastage. |
| | | Flax Yarn | With 5% wastage. |
| 3 | 70% Wool, 20% Silk, 10% Cashmere Blended shawls/Scarves/Mufflers | Wool yarn | With 3% wastage. |
| | | Spun Silk Yarn | With 2% wastage. |
| | | Yarn of Fine Animal Hair of Cashmere (Carded) | With 3% wastage. |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 345 | M/s SAS International, Chennai |
| NC21/10 dt. 20.08.2009 | F.NO.1/84/162/204/AM10-DES-V |
| Ratification of input output norms in respect of Annual Advance Authorization No. 0410095977 dt. 21.05.2008 – under Para 4.7 of HBP (Vol1) 2004-2009. | |

Decision: The Committee considered the case as per agenda and after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the input output norms in this case as under: -

| S.No | Export item | Import item | Quantity allowed |
|------|-----------------------------|----------------------------|---------------------|
| 1 | 50% Silk, 50% Wool Garments | Mulberry Silk waste combed | With 15.5% wastage. |

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| | Wool Top | With 13% wastage. |
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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 346 | M/s Sushila M. Agrawal, M/s Hindustan Clothing & Marketing Company, Bangalore |
| NC21/10 dt. 20.08.2009 | F.NO.1/84/162/233/AM10-DES-V |
| Ratification of input output norms in respect of Advance Authorization No. 0710065653 dt. 29.06.2009 – under Para 4.7 of HBP (Vol1) 2004-2009. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given measurement, calculation nor style No. in this case. They have also not given justification for asking the Qty. of input more than that of relevant SION in this case. In view of this Committee decided to allow the item of import @ 2.48 Sq mtrs/Pc taking cue from SION, J-176 in this case.

The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 347 | M/s S.Khoday Silk Twisting Factory, Bangalore |
| NC21/10 dt. 20.08.2009 | F.NO.1/84/162/234/AM10-DES-V |
| Ratification of input output norms in respect of Advance Authorization No. 0710065827 dt. 08.07.2009 – under Para 4.7 of HBP (Vol1) 2004-2009. | |

Decision: The Committee considered the case as per agenda and went through the Flow Chart submitted by the firm and after deliberations in consultation with the representatives of technical authorities present in the meeting felt that 2.5% wastage is adequate in this case. Hence, it was decided to ratify the Advance Authorization issued in this case by allowing 2.5% wastage on the item of import. The firm have to account for 14748.2 Kgs of import item in the export product.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 348 | M/s S.Khoday Silk Twisting Factory, Bangalore |
| NC21/10 dt. 20.08.2009 | F.NO.1/84/162/235/AM10-DES-V |
| Ratification of input output norms in respect of Advance Authorization No. 0710065825 dt. 08.07.2009 – under Para 4.7 of HBP (Vol1) 2004-2009. | |

Decision: The Committee considered the case as per agenda and went through the Flow Chart submitted by the firm and after deliberations in consultation with the representatives of technical authorities present in the meeting felt that 2.5% wastage is adequate in this case. Hence, it was decided to ratify the Advance Authorization issued in this case by allowing 2.5% wastage on the item of import. The firm have to account for 14748.2 Kgs of import item in the export product.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 349 | M/s S.Khoday Silk Twisting Factory, Bangalore |
| NC21/10 dt. 20.08.2009 | F.NO.1/84/162/236/AM10-DES-V |
| Ratification of input output norms in respect of Advance Authorization No. 0710065826 dt. 08.07.2009 – under Para 4.7 of HBP (Vol1) 2004-2009. | |

Decision: The Committee considered the case as per agenda and went through the Flow Chart submitted by the firm and after deliberations in consultation with the representatives of technical authorities present in the meeting felt that 2.5% wastage is adequate in this case. Hence, it was decided to ratify the Advance Authorization issued in this case by allowing 2.5% wastage on the item of import. The firm have to account for 14748.2 Kgs of import item in the export product.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 350 | M/s J.M.A Manufacturing Pvt. Ltd., Noida |
| NC21/10 dt. 20.08.2009 | F.NO.1/84/50/169/AM09-DES-V |

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| Ratification of input output norms in respect of Annual Advance Authorization No. 0510227789 dt. 18.09.2008 – under Para 4.7 of HBP (Vol1) 2004-2009. |
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the export item No.1, there are two sizes one is of 60” and other is of 40”, but applicant firm have not given the size-wise bifurcated calculation. Similarly, in the export item No.3 firm have not given the bifurcation of Lumber cushion and plain cushion size-wise alongwith composition thereof. Hence, Committee was constrained to maintain the earlier decision of rejection in this case.

Firm may be informed accordingly.

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| Case No. 351 | M/s Colart Camlin Canvas Pvt. Ltd., Thane |
| NC21/10 dt. 20.08.2009 | F.NO.1/84/162/176/AM09-DES-V |
| Ratification of input output norms in respect of Annual Advance Authorization No. 0310516132 dt. 17.04.2009 – under Para 4.7 of HBP (Vol1) 2004-2009. | |

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis by allowing 1% wastage on item of import. It was also decided to add following words in the description of export item: - “ Containing Paulownia wood Bars of various size – Minimum 1257.36 cubic meter”. Further, in the description of import item following words may be added -“Paulownia wood Bars of various sizes 1269.933 cubic meter”.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 352 | M/s Joosub Permahomed & Co., Mumbai |
| NC21/10 dt. 20.08.2009 | F.NO.1/84/50/36/AM09-DES-V |
| Ratification of input output norms in respect of Annual Advance Authorization No. 0310462421 dt. 25.02.2008 – under Para 4.7 of HBP (Vol1) 2004-2009. | |

Decision: The Committee considered the case as per agenda and observed that firm have asked the same quantitative requirement of input in this case has already been allowed in the same export product against the advance authorization No. 0310376623 dated 19.04.2006. Further, firm have completed almost 90% export in this case. In view of this Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied by the firm on repeat basis.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 353 | M/s Ashima Dyecot. Ltd., Ahmedabad |
| NC21/10 dt. 20.08.2009 | F.NO.1/84/50/378/AM09-DES-V |
| Ratification of input output norms in respect of Annual Advance Authorization No. 0810075982 dt. 17.11.2008 – under Para 4.7 of HBP (Vol1) 2004-2009. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The committee in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-

| S. No | Export Product | Export Qty. | Import Product | Import Qty. |
|-------|--|---------------|--|---|
| 1 | Cotton bleached fabric containing 12% solid content of Silicon softener and Lycra content 2.1% | 12297.722 Kgs | 1. Grey cotton fabric with Lycra 2.1% 2. Silicon emulsion (12% solid content) 3. Optical whitening agent | 1. 12912.611 Kgs 2. 122.980 Kgs 3. 0.5% by weight of cotton in export item. |

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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| Case No. 354 | M/s Supreme Non-woven Industries Pvt. Ltd. |
| NC21/10 dt. 20.08.2009 | F.NO.1/84/162/194/AM10-DES-V |
| Ratification of input output norms in respect of Annual Advance Authorization No. 0310526838 dt. 02.07.2009 – under Para 4.7 of HBP (Vol1) 2004-2009. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that R.A has issued this advance authorization on repeat basis based on the decision of NC in its meeting held on 12.01.2009 in terms of Para 4.7.1 & 4.7.2 of HBP (Vol.I). Hence, R.A may finalize this case accordingly. Hence, this case may be withdrawn from agenda.

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| Case No. 355 | M/s Gulati Exports House, New Delhi |
| NC21/10 dt. 20.08.2009 | F.NO.1/84/162/633/AM09-DES-V |
| Ratification of input output norms in respect of Annual Advance Authorization No. 0510232495 dt. 12.12.2008 – under Para 4.7 of HBP (Vol1) 2004-2009. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence, it was decided to defer the case for re-listing on 24.09.2009.

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| Case No. 356 | M/s Bhadresh Trading Corporation Ltd., Mumbai |
| NC21/10 dt. 20.08.2009 | F.NO.1/84/162/717/AM09-DES-V |
| Fixation of SION for Raw Cotton not carded or combed. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that reply/information called for therein are awaited from the various Deppt. /Offices. Hence, it was decided to defer the case for re-listing on 24.09.2009.

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| Case No. 357 | M/s Networking Clothing Company Pvt. Ltd. Tirupur |
| NC21/10 dt. 20.08.2009 | F.NO.1/84/162/245/AM10-DES-V |
| Ratification of input output norms in respect of Annual Advance Authorization No. 3210040327 dt. 06.05.2009 – under Para 4.7 of HBP (Vol1) 2004-2009. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs. Therefore, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

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| Case No. 358 | M/s Shahi Exports Pvt. Ltd., New Delhi |
| NC21/10 dt. 20.08.2009 | F.NO.1/84/50/730/AM06-DES-V |
| Permission for using balance interlining imported under Advance Authorization No. 0510176240 dt. 13.02.2006 against Advance Authorization No. 0510192871 dt. 17.10.2006. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have sought permission for using balance interlining imported under advance Authorization No. 0510176240 dt. 13.02.2006 against Advance Authorization No. 0510192871 dt. 17.10.2006. The Committee felt that NC has no role in this case. R.A may consider this by clubbing of these advance authorizations as per relevant existing Policy Provisions. Firm may approach R.A accordingly.

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| Case No. 359 | M/s Lastolite Imaging Solution Pvt. Ltd., |
| NC21/10 dt. 20.08.2009 | F.NO.1/84/50/466/AM09-DES-V |
| Ratification of input output norms in respect of Annual Advance Authorization No. 0410102678 dt. 04.03.2009 – under Para 4.7 of HBP (Vol1) 2004-2009. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing in its meeting to be held on 24.09.2009. It was therefore decided to defer the case for re-listing on 24.09.2009.

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| Case No. 360 | M/s Fashion Accessories, New Delhi |
| NC21/10 dt. 20.08.2009 | F.NO.1/85/50/67/AM10-DES-VI |
| Ratification of input output norms in respect of Annual Advance Authorization No. 0510245786 dt. 14.07.2009 – under Para 4.7 of HBP (Vol1) 2004-2009. | |

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case NC-VI has sought the comments of NC-V being textile items. The Committee observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs. Therefore, Committee was constrained to reject the case. NC-VI as well as firm may be informed accordingly

RLA may take suitable consequential action accordingly.

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| Case No. 361 | M/s Indian Acrylic Ltd., Sangrur |
| NC21/10 dt. 20.08.2009 | F.NO.1/84/162/247/AM10-DES-V |
| Ratification of input output norms in respect of Annual Advance Authorization No. | |

3010061261 dt. 15.05.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link with other case of the firm have been called for personal hearing to explain the similar issue.

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| Case No. 362 | M/s Madura Garments Exports, Bangalore |
| NC21/10 dt. 20.08.2009 | F.NO.1/84/162/246/AM10-DES-V |
| Ratification of input output norms in respect of Annual Advance Authorization No. 0710063744 dt. 20.03.2009 – under Para 4.7 of HBP (Vol1) 2004-2009. | |

Decision: The Committee considered the case as per agenda and after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the input output norms in this case as under: -

| Export item | Export Qty. | Import item | Quantity allowed |
|-----------------------------|-------------|--|---|
| Mens/ Ladies Trousers | 9663 Pcs | 100% cotton 2/2 twill, width-56 cuttable, GSM-264+/-10%(5436 Pcs) | Since, no justification for higher norms given, hence allowed @ 2.25 Sq mtrs/Pc |
| | | 100% cotton dyed & wales vintage Corduroy, GSM-295+/-10%%(911 Pcs) | Since, no justification for higher norms given, hence allowed @ 2.25 Sq mtrs/Pc |
| | | 100% cotton slub dyed twill, GSM-321+/-10%%(3316 Pcs) | Since, no justification for higher norms given, hence allowed @ 2.25 Sq mtrs/Pc |
| | | Metal button (4536 Pcs) | Net to net with accountability clause. |
| | | 26L- 2-hole metal sew button hook and bar(2116 Pcs) | Net to net with accountability clause. |
| | | 100% cotton pocketing fabric, width 57", GSM-200+/-10%(2452 Pcs) | As applied. |
| | | 100% cotton woven twill pocketing | As applied. |

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| | | fabric, width 57"/8", GSM-105+/-10%(5745 Pcs) | |
| | | Buckles ABK 1051(3326 Pcs) | Net to net with accountability clause. |
| | | Brass Cap rive (3326 Pcs) | Net to net with accountability clause. |
| | | Brass Cap rive (626 Pcs) | Net to net with accountability clause. |

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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